

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 420/MP/2014**

- Subject : Endangering grid security due to non-implementation of contingency demand disconnection scheme for sudden loss of wind generation as per CERC order 120/MP/2011 dated 22.2.2014, non availability of LVRT protection, non scheduling of wind generation as per CERC (Indian Electricity Grid Code) Regulations, 2010 (IEGC) 6.5.23 (i), lack of necessary demand estimation as per IECG Regulation 5.3 and not providing real time SCADA data to LDC.
- Date of hearing : 12.5.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member
- Petitioner : Southern Regional Load Despatch Centre
- Respondents : Tamil Nadu State Load Despatch Centre and others
- Parties present : Shri V. Suresh, SRLDC  
Shri S. Vallinarayagam, Advocate, TANGEDCO  
Shri Anand K Ganesan, Advocate, TNSLDC

**Record of Proceedings**

The representative of the petitioner submitted as under:

- (a) In the months of August and September, maximum wind generation has been reported. Approximately 125 MU (i.e. 5400 MW) is generated in a day by the wind generators.
- (b) Wind is not a stable source of energy. However, almost 40% of Tamil Nadu demand is met by power generated from wind.
- (c) There is 13000 MW of installed wind generation but data has not been ascertained by SLDCs. SLDC should provide concurrence to wind generators only after ascertaining necessary requirements.

2. Learned counsel for SLDC, Tamil Nadu requested for two weeks time to file its reply to the petition including the suggested measures to deal with wind generators which are without LVRT.

3. The Commission directed SLDCs of Southern Region to file their replies on affidavit by 5.6.2015 which shall also contain reasons of non-availability of real time data of wind generation to SRLDC, with an advance copy to the petitioner who may file its rejoinder, if any, by 17.6.2015.

4. The petition shall be listed for hearing on 25.6.2015.

5. The Commission requested the CEA to depute an officer well acquainted with the facts of the case on the next date of hearing to assist the Commission.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**